

THE RAJGHAT SAMADHI (AMENDMENT) ACT, 1988

No. 30 of 1988

[18th May 1988]

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An Act further to amend the Rajghat Samadhi Act, 1951.

Be it enacted by Parliament in the Thirty-ninth Year of the Republic of India as follows:—

1. This Act may be called the Rajghat Samadhi (Amendment) Act, 1988.

Short title.

41 of 1951.

2. In section 4 of the Rajghat Samadhi Act, 1951 (hereinafter referred to as the principal Act), after sub-section (4), the following sub-section shall be inserted, namely:—

Amendment of section 4.

(5) It is hereby declared that the office of member of the Committee shall not disqualify its holder for being chosen as, or for being, a member of either House of Parliament."

Amendment to section 5.

3. In section 7 of the principal Act, in sub-section (1), after the words "The Committee may" the words "by notification in the Official Gazette," shall be inserted.

Amendment of section 7.

4. After section 7 of the principal Act, the following section shall be inserted, namely:—

Insertion of new section 7A.

7A. Every rule and every bye-law made under this Act (shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or the bye-law or both Houses agree that the rule or bye-law should not be made, the rule or bye-law shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or bye-law."

Rules and bye-laws to be laid before Parliament.